

Consolidated Fund of the State of Kerala for the services of the financial year 1959-60."

The motion was adopted.

Dr. B. Gopala Reddi: I †introduce the Bill.

12.16½ hrs.

SUGAR (SPECIAL EXCISE DUTY) BILL*

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to provide for the imposition of a special duty of excise on certain sugar.

Mr. Speaker: Certain types of sugar or certain sugar?

Shri Panigrahi (Puri): What is this certain sugar?

Mr. Speaker: Hon. Members will look into the Bill, whatever mistake there may be, instead of correcting it here.

The question is:

"That leave be granted to introduce a Bill to provide for the imposition of a special duty of excise on certain sugar."

The motion was adopted.

Dr. B. Gopala Reddi: I †introduce the Bill.

12.16¾ hrs.

STATEMENT REGARDING SUGAR (SPECIAL EXCISE DUTY) ORDINANCE

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): On behalf of Shri Morarji Desai, I beg to lay on the Table a copy of ex-

planatory statement giving reasons for immediate legislation by the Sugar (Special Excise Duty) Ordinance, 1959 as required under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [See Appendix II, annexure No. 65.]

12.17 hrs.

MOTOR VEHICLES (AMENDMENT) BILL*

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to move for leave to introduce a Bill further to amend the Motor Vehicles Act, 1939.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Motor Vehicles Act, 1939."

The motion was adopted.

Shri Raj Bahadur: I introduce the Bill.

12.17¼ hrs.

LEGAL PRACTITIONERS BILL—
Contd.

Mr. Speaker: The House will now take up further consideration of the motion moved by Shri A. K. Sen on the 2nd December, 1959, namely:

"That the Bill to amend and consolidate the law relating to legal practitioners and to provide for the constitution of Bar Council and an All-India Bar, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely, Shri C. R. Pattabhi Raman, Shri M. Thirumala Rao, Shri Liladhar Kotoki, Shri Kailash Pati Sinha,

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 3-12-1959.

†Introduced with the recommendation of the President.

[Mr. Speaker]

Shri Mohammad Tahir, Shri Narendrabhai Nathwani, Shri K. G. Deshmukh, Shri M. Sri Ranga Rao, Shri C. D. Gautam, Shri Radha Charan Sharma, Shri P. Thanulingam Nadar, Shri T. Ganapathy, Shri K. R. Achar, Shri Hem Raj, Pandit Mukat Behari Lal Bhargava, Pandit Munishwar Dutt Upadhyay, Shri Raghbir Sahai, Shri Radha Mohan Singh, Shri Paresh Nath Kayal, Shri Ganpati Ram, Shri R. M. Hajar-navis, Shri S. C. Gupta, Shri T. C. N. Menon, Shri N. Siva Raj, Shri Khushwaqt Rai, Shri D. R. Chavan, Shri Ram Garib, Shri Braj Raj Singh, Dr. A. Krishnaswami, and Shri Asoke K. Sen,

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the end of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

Shri Mulchand Dube has taken five minutes already. The time allotted is three hours and the time taken is two hours and four minutes, leaving 56 minutes. So, we have only one hour more. How many hon. Members want to participate?

Some Hon. Members rose—

Mr. Speaker: Non-lawyers too? Seven. I will give them time at the rate of ten minutes each. I will extend this by half an hour. Let us see. Half an hour to one hour I can extend. I shall extend by half an hour and then the hon. Minister may reply. This half hour will be taken by hon. Members.

The Minister of Law (Shri A. K. Sen): Will you be good enough to extend by one hour, because I will be engaged a little while during the lunch recess?

Mr. Speaker: One hour is left, and I will add one more hour. We will conclude this by 2:15. How long does the hon. Minister want to take?

Shri A. K. Sen: Not more than ten to 15 minutes.

Mr. Speaker: I will call him at 2 O'clock.

12:20 hrs.

PROCEDURE RE: MOTIONS FOR
ADJOURNMENT—*contd.*

Shri Braj Raj Singh (Firozabad): May I make a small submission? You have been pleased to make certain observations with regard to meeting on the subject of giving consent to adjournment motions.

Mr. Speaker: I am not going to allow this.

Shri Braj Raj Singh: I wanted to make a submission.

Mr. Speaker: Order, order. What I say is this. On a prior occasion Shri-mati Renu Chakravarty raised this matter and said that she wanted to exhaust the number of items or the reasons on which I am disallowing adjournment motions. She said they